

DIVISION BENCH

**O-114
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/128(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd September, 2021, 10:30 A.M

Name of the Company	CONTEMPORARY BROKERS PRIVATE LIMITED & ANR. Vs. WILLIAMSON MAGOR AND CO. LIMITED		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the Financial Creditor

Mr. Ratnanko Banerji, Senior Advocate
Ms. Ashika Daga, Adv.

For the Corporate Debtor

Mr. Rishav Banerjee, Adv.
Mr. Ritoban Sarkar, Adv.
Mr. Rajarshi Banerjee, Adv.

ORDER

Ld. Counsel on both sides present.

Ld. Counsel appearing for the Financial Creditor seeks leave to withdraw the present Petition since the Corporate Debtor is an NBFC. Recording these submissions, CP(IB)128(KB)2021 is dismissed as withdrawn. Liberty is however granted to the Financial Creditor to pursue appropriate remedies under the Law before appropriate Forum.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**